

**NATIONAL COMPAN LAW TRIBINAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.8/2016

RT No.9/2017

M/s Wanbury Ltd.

.....Petitioner

Versus

M/s Panacea Biotech Ltd.


.....Respondent

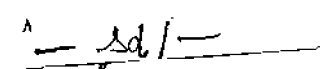
Present:: Mr. C.S.Chauhan, Advocate for Mr.A.P.S. Sandhu, Advocate
for petitioner.
Mr.Atul V.Sood, Advocate for Respondent.

Mr. Atul V.Sood, Advocate for Respondent filed a Power of Attorney on behalf of the Respondent company along with the copy of the resolution dated 17.7.2015 of the company. The affidavit has been filed by the learned counsel for petitioner in compliance with the previous order wherein it is admitted that the respondent was not served while the matter was pending in the High Court.

Learned counsel for petitioner seeks time to file application in Form 5 as provided in Rule 6 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 after removing the objections in the Registry. The documents which are received by post along with the copy of Form 5 be returned to the learned counsel for the petitioner on proper receipt. It is submitted that the application shall be filed by the next date.

List the matter on 03.4.2017.


(Justice R.R. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

March 15, 2017

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